

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 115
TO BE ANSWERED ON 04.12.2023

Misrepresentation of Jewellery Weight and Labour Compensation

115. SHRI RAVIKUMAR D.:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any information about the misrepresentation of jewellery weight and labour compensation done by jewellery traders;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government has any plan to fix standardised wastage in making jewellery;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to ensure the correct weight of jewellery purchased by consumers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) & (b): Under the Legal Metrology Act, 2009 and Rules made thereunder, the verification of weighing instrument and weights used for trading of jewellery, as also the enforcement thereunder, is done by the State Governments. No specific information about misrepresentation of jewellery weight is received by the Legal Metrology Division of the Department of Consumer Affairs. In the case of exports of gems & jewellery, there is 100 per cent appraisalment of goods by customs with respect to jewellery weight at the time of exports. Labour compensation value addition norms, as prescribed by the Handbook of Procedures notified under the Foreign Trade Policy 2023, are also checked by customs at the time of exports.

(c) & (d): In the case of exports of gems & jewellery, wastage or manufacturing loss for gold/silver/platinum jewellery is admissible as per the Handbook of Procedures notified under the Foreign Trade Policy 2023.

(e): Under section 24 of the Legal Metrology Act, 2009, and Rules made thereunder, the verification of weighing machines used for trading of jewellery is done by the Legal Metrology Offices of the State Governments every year as per the provisions of the Legal Metrology (General) Rules, 2011.
